

(b) Question does not arise as there is no fertilizer producing CPSE which is located in Karnataka.

Revival of defunct urea plants

2988. SHRI ANIL DESAI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government has approved a proposal to revive the defunct fertiliser units in the country, particularly Maharashtra, to meet the growing demand for urea, if so, the details thereof; and

(b) how Government would finance revival of the defunct urea plants?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA): (a) Yes, Sir. The Union Cabinet in its meeting held on 13.07.2016 has approved to revive three defunct fertilizer units, namely Gorakhpur, Sindri units of the Fertilizer Corporation of India Limited and Barauni unit of Hindustan Fertilizer Corporation Limited, by means of Special Purpose Vehicle (SPV) of Public Sector Units (PSUs) namely, National Thermal Power Corporation (NTPC), Coal India Limited (CIL), Indian Oil Corporation Limited (IOCL) and FCIL/HFCL, through nomination route. None of the unit situated in Maharashtra is being revived.

(b) All of these units are to be revived subject to non-recourse to Government funding. Funding to revive these units will be made by the PSUs constituting the Special Purpose Vehicle (SPV).

Fixing of prices of medicines by pharma companies

†2989. SHRI NARESH AGRAWAL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that pharmaceutical companies print 20 per cent more than the actual price of medicines, if so, the reasons therefor in view of some medical stores giving concession of 5 to 15 per cent to their customers while some others refusing to give the same; and

(b) the norms for fixing the prices of medicines in view of the fact that customer is unable to negotiate their price like other things?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA): (a) As per the provisions of Drugs (Prices Control) Order, 2013 the Maximum Retail Price of a scheduled formulation shall be

†Original notice of the question was received in Hindi.

fixed by the manufacturer on the basis of the Ceiling Price notified by the Government plus local taxes. While fixing the Ceiling Price of scheduled formulations 16% as a margin to retailer of the price to the retailer shall be allowed. There is no such cap for non-scheduled formulations.

(b) The ceiling prices of scheduled formulations are fixed by allowing 16 % margin to the retailers. There is no such cap for non-scheduled formulations.

Import of bulk drugs and APIs from China

2990. SHRI M.P. VEERENDRA KUMAR: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether India has imported bulk drugs and Active Pharmaceutical Ingredients (APIs) worth crores of rupees from China and other foreign countries recently;

(b) if so, the details thereof during each of last three years, country-wise;

(c) whether National Security Adviser has warned the Government of its over dependence on China for supply of essential drugs and APIs;

(d) if so, the reasons for importing eighty to ninety per cent essential drugs and APIs from China; and

(e) the steps taken/proposed to be taken to shift this over dependence on China for supply of essential drugs and APIs?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA): (a) Yes, Sir.

(b) The details of India's imports of Active Pharmaceutical Ingredients from top 5 countries during the last three years is as under:

(₹ in crores)

Years	Total import	Imports from China	Imports from Germany	Imports from USA	Imports from Italy	Imports from Singapore
2013-14	18991.14	12061.53 (63.51%)	1293.70 (6.81%)	855.14 (4.5%)	557.20 (2.93%)	159.71 (0.84%)
2014-15	19833.20	12757.96 (64.33%)	1172.05 (5.91%)	791.17 (3.99%)	644.38 (3.25%)	241.25 (1.22%)
2015-16	21216.91	13853.20 (65.29%)	1054.69 (4.97%)	979.28 (4.62%)	662.42 (3.12%)	593.57 (2.8%)

Source: CMIE economic outlook.